

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 336/AT/2019**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System to be established by Udupi Kasargode Transmission Limited.

Petitioner : Udupi Kasargode Transmission Limited (UKTL)

Respondents : Power Company of Karnataka Limited and Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri Harneet Kaur, Advocate, UKTL  
Shri Abhisekh Kumar, Advocate, UKTL  
Shri Aryaman Saxena, Advocate, UKTL  
Shri Ankit Kumar, RECTPCL  
Shri Amit Chatterjee, RECTPCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that Sterlite Grid 14 Limited (Sterlite) has been selected as successful bidder through the Tariff Based Competitive Bidding Process conducted by Bid Process Coordinator, namely, REC Transmission Projects Company Limited (RECPTCL), for selection of bidder to acquire the Transmission Service Provider to establish Transmission System for "400 kV Udupi (UPCL)-Kasargode D/C line" on Build, Own, Operate and Maintain basis. Pursuant to bid process, Letter of Intent was issued to Sterlite on 31.7.2019 and Sterlite acquired Udupi Kasargode Transmission Limited on 12.9.2019 upon execution of Share Purchase Agreement. Accordingly, instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003.

2. After hearing the learned counsel for the Petitioner, the Commission directed the BPC, REC Transmission Projects Company Limited to provide on affidavit by 29.11.2019, copy of the Evaluation Report i.e. Annexure-2 of the Bid Evaluation Committee recommendation dated 25.7.2019.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

